

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-671(PB)/2023

IN THE MATTER OF:

Sangrur Autos Private Limited

.... Petitioner/Applicant

Order u/S. 10 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Corporate : Adv. Vishisht
Applicant

ORDER

Mr. Vishisht, Ld. Counsel for the Corporate Applicant appears physically and seeks time to rectify the defects in the application in terms of proviso of Section 10(4) of the Insolvency and Bankruptcy Code, 2016. He is permitted to do so. He is directed to file the amended petition.

Lis the matter **on 23.04.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)